

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

I.A NO. OF 2026

IN

CIVIL APPEAL NO. 13301 OF 2015

IN THE MATTER OF:

Subrata Bhattacharya

...Appellant

Versus

Securities and Exchange Board of India & Ors.

...Respondents

**AN APPLICATION ON BEHALF OF THE SECURITIES AND
EXCHANGE BOARD OF INDIA (“SEBI”) – RESPONDENT NO.1
FOR EXTENSION OF TIME**

**PAPER BOOK
[FOR INDEX: KINDLY SEE INSIDE]**

ADVOCATES FOR RESPONDENT NO.1- (SEBI) : M/S. K.J. JOHN & CO.

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Filed on: 01.09.2026

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**AN APPLICATION ON BEHALF OF THE SECURITIES AND
EXCHANGE BOARD OF INDIA ("SEBI") – RESPONDENT NO.1
FOR EXTENSION OF TIME**

TO,

THE HON'BLE CHIEF JUSTICE OF INDIA
AND HIS COMPANION JUSTICES OF THE
HON'BLE SUPREME COURT OF INDIA.

THE HUMBLE APPLICATION OF
THE APPLICANT/RESPONDENT NO.1
ABOVENAMED.

MOST RESPECTFULLY SHEWETH:

1. That this Hon'ble Court by an order dated 19.02.2026, passed IN RE: CATEGORY 'B' APPLICATIONS in Civil Appeal No. 13301 of 2015, had inter alia been pleased to issue directions regarding the adjudication and disposal of claims and applications by the Panel of Recovery Officers, SEBI, observing and directing as follows:



“12. xi) The Recovery Officers shall dispose of all the applications by 31.05.2026. Hearing can be done through Hybrid mode, i.e. through physical appearance or video conferencing mode.” A true copy of the said order dated 19.02.2026 pertaining to Category ‘B’ Applications is annexed hereto and marked as **ANNEXURE – A/1 (PAGES 8 TO 75)**.

2. That pursuant to and in strict compliance with the directions contained in the order dated 19.02.2026, the Category ‘B’ Applications were taken up for expeditious hearing and adjudication by the designated Panel of Recovery Officers, SEBI, across various sittings held through hybrid mode.
3. That owing to the voluminous nature of filings, extensive documentary evidence, and multiple contested claims, the Applicant / SEBI approached this Hon’ble Court by way of an application being I.A. No. 147198 of 2026, praying for an extension of the time granted to the Panel of Recovery Officers, SEBI, to hear and dispose of the Applications in Category ‘B’ by a period of 3 (three) months from 31.05.2026. This Hon’ble Court, vide order dated 14.05.2026, after duly taking note of the substantial progress achieved by the Panel of Recovery Officers, was pleased to extend the time for completion of hearings and passing of orders by three months reckoned from 31.05.2026 (i.e., up to 31.08.2026).
4. That the Applicant / SEBI most respectfully submits that the Panel of Recovery Officers has diligently proceeded with the adjudication of the matters and has, as on 31.08.2026, successfully



heard and passed comprehensive final orders in 102 matters / sets of I.As out of the total designated Category 'B' matters.

5. That with respect to the remaining 4 matters / sets of I.As, the factual and procedural status is as follows:

- (i) In respect of 3 matters / sets of I.As, the hearings stand concluded and the orders are in the final stages of engrossment and signature, and the same shall be duly pronounced and passed on or before the forthcoming date of hearing before this Hon'ble Court, viz., 09.09.2026.
- (ii) In respect of the remaining 1 matter / set of I.As, comprising I.A. Nos. 122465/2026, 122457/2026, and 153399/2026, this Hon'ble Court vide the said order dated 14.05.2026 was pleased to direct the Applicant / SEBI as well as the Panel of Recovery Officers not to proceed on the subject matter of these specific applications until further orders.

A true copy of the said order dated 14.05.2026 passed by this Hon'ble Court is annexed hereto and marked as **ANNEXURE – A/2 (PAGES 76 TO 95)**.

6. Applicant/ SEBI respectfully submits that the Panel of Recovery Officers has acted with utmost expedition and sincerity to fulfil the mandate of this Hon'ble Court. It is further most respectfully submitted that the delay of a few days i.e. from 31.08.2026 to 09.09.2026, in concluding the pronouncement of orders in the 3 pending matters is entirely unintentional, bona fide, and



occasioned solely on account of the exhaustive analysis required in finalizing the reasoned orders.

7. That no prejudice, hardship, or injury shall be caused to any party if the extension of time as prayed for is granted. On the contrary, grave injustice and procedural impediment would result if the time is not extended to enable the formal pronouncement and uploading of the final orders.
8. That in the above-stated facts and circumstances, the Applicant / SEBI most respectfully submits that it would be just, expedient, and in the interest of justice that this Hon'ble Court may graciously be pleased to extend the time granted to the Panel of Recovery Officers, SEBI, to hear, finalize, and pass orders in the said 3 remaining Category 'B' Applications up to 09.09.2026.
9. That this application is made bona fide and in the interest of justice.

PRAYER

In the foregoing circumstances, the Applicant - Securities and Exchange Board of India most respectfully prays that this Hon'ble Court may be pleased to:

- (a) pass an order extending the time granted to the panel of Recovery Officers, SEBI, to hear and dispose of the 3 remaining Applications in Category B till 09.09.2026; and



- (b) pass such other and /or further Order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

AND FOR THIS ACT OF KINDNESS, APPLICANT/
RESPONDENT NO.1 SHALL AS IN DUTY BOUND, EVER PRAY.

FILED BY :



M/s. K.J. JOHN & CO.,
Advocates for Applicant/ Respondent No.1

FILED ON: 01.09.2026



IN THE SUPREME COURT OF INDIA**CIVIL APPELLATE JURISDICTION****I.A. NO. OF 2026****IN****CIVIL APPEAL NO.13301 OF 2015****IN THE MATTER OF:**

Subrata Bhattacharya

...Appellant

Versus

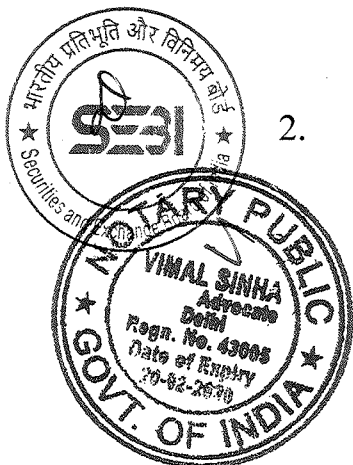
Securities and Exchange Board of India & Ors.

...Respondents

AFFIDAVIT

I, Deepshikha Nayyar, w/o Shri Chirag Nayyar, aged about 37 years, presently working as Assistant General Manager, Securities and Exchange Board of India, NBCC Complex, Office Tower-1, 8th Floor, Plate-B, East Kidwai Nagar, New Delhi 110023, do hereby solemnly affirm and state as under:

1. I am fully conversant with the facts and circumstances of the present case and am authorized and competent to depose to the present Affidavit on behalf of the Applicant/ Respondent No.1.
2. I have read and understood the contents of the accompanying Application on behalf of the Securities and Exchange Board of India – Respondent No.1 for extension of time and say that the



facts set out therein are true to my knowledge as derived from the records maintained by and on instructions received from the Nodal Officer cum Secretary, the Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Ltd.), and the submissions made therein are on legal advice received from the Advocates for Applicant/ Respondent No.1 and believed to be true and correct.

3. I say that the Annexures A/1 to A/2 to the accompanying application are true and correct copies of their respective originals.

IDENTIFIED

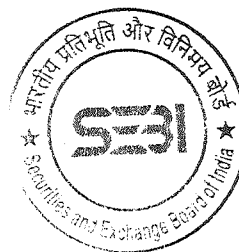
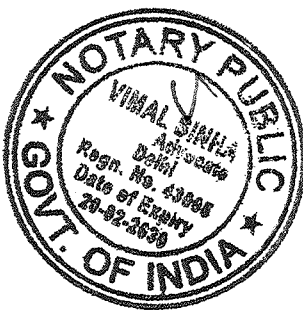
VERIFICATION:

31 AUG 2026

Verified at New Delhi on this the 31st day of August, 2026, that the contents of paragraphs 1 to 3 of my above affidavit are true and correct to the best of my knowledge, information and belief, that no part of it is false and nothing material has been concealed there from.



[Signature]
DEPONENT



[Signature]
DEPONENT

V. Sinha
ATTESTED
NOTARY PUBLIC DELHI
GOVT. OF INDIA
Mob. No. : 9213778773

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/ORIGINAL JURISDICTION**

CIVIL APPEAL NO. 13301 OF 2015

SUBRATA BHATTACHARYA

... APPELLANT

VERSUS

**SECURITIES AND EXCHANGE BOARD OF INDIA
& ORS.**

... RESPONDENTS

WITH

CIVIL APPEAL NO. 13394 OF 2015

WITH

TRANSFERRED CASE (CIVIL) NO. 29 OF 2025

ORDER

IN RE: CATEGORY 'B' APPLICATIONS

1. The instant matters filed by PACL Ltd., its Directors and others arise out of the common impugned judgment and order dated 12.08.2015, passed by the Securities Appellate Tribunal, Mumbai ('SAT') in the Appeal Nos. 368/2014, 369/2014, 370/2014 and 95/2015, by which the said Appeals and other Misc. applications were dismissed, and the order dated 22.08.2014, passed by the Whole Time Members (WTM), SEBI giving

Similar directions was confirmed.

Signature Not Verified
Digitally signed by
KAPIL TANDON
Date: 2024.02.27
19:52:59 IST
Reason:

2. It was held by SEBI that the schemes run by PACL constituted Collective Investment Schemes (CIS). Consequently, PACL, its directors and promoters were directed to wind up the existing CIS and refund the monies collected from the investors, which were in violation of the SEBI Act and CIS Regulations.
3. Vide order dated 02.02.2016, the Court was pleased to appoint a Committee headed by Hon'ble Mr. Justice R.M. Lodha (Retd.) for disposing of the land purchased by PACL, so that the sale proceeds can be paid to the investors who have invested their funds in the Company for purchase of land. The Committee came to be constituted on 17.02.2016.
4. Vide its 2nd Status Report, the Committee proposed to this Court that it would be in the interest of the investors of the Company that all objections based on documents purportedly executed after 02.02.2016 be scrutinized and then heard and disposed of by the retired Judicial Officer(s) assisted by the requisite number of Advocates appointed by the Committee.
5. The said proposal was accepted by this Court, and vide order dated 15.11.2017, this Court directed that all grievances/objections pertaining to the properties of the Company would be taken up by Mr. R.S. Virk, District Judge (Retd.).

6. In the Public Notice dated 23.01.2020 issued by SEBI, it was stated by the Committee that all orders passed by Mr. Virk, learned Judge, are only recommendations and would require affirmation by this Court. The Committee also stated that objections, if any, to such recommendations may be filed by the concerned party by way of an Interim Application in the present Appeal, as vide order dated 02.02.2016 this Court *inter alia* directed that no Civil Court or any other authority or forum shall entertain any suit or other proceedings in respect of any claims or related matter(s) pertaining to PACL Limited.

7. Pursuant to such directions, Mr. Virk, Ld. Judge proceeded to hear and decide the objections/representations *inter alia* concerning grant of No-objection certificate/removal of the subject lands from the list of the Company's properties. Against the orders passed by Mr. Virk, learned Judge, the Applicants preferred interlocutory applications before this Court.

8. This Court vide order dated 08.08.2024 took note of the various categories of applications filed before this Hon'ble Court. It was further directed that no fresh applications would be filed before Shri R.S. Virk, Ld. Judge and the same shall be filed before the Committee and the

Committee shall deal with such applications/ objections as per the provisions of Section 28(A) SEBI Act.

9. Thereafter on 29.08.2025, this Court appointed Mr. Ranjeet Kumar & Mr. Shadan Farasat, Senior Advocates as *amicus curiae* to suggest appropriate methods, via which the interlocutory applications filed by the Applicants herein can be disposed of in a proper and expeditious manner. On 16.10.2025, we took note of the suggestions submitted, proposing segregation of the applications into five distinct categories- Category "A" to "E". Thereafter, by way of order dated 12.11.2025, this Court allowed sixty-six (66) set of applications falling under Category A, following the recommendations of Shri R.S. Virk, in cases where Judge Virk had accepted the contention of the applicants that the respective properties do not belong to PACL & its associate entities and thus there was no substantive dispute regarding title, and directed de-listing of the concerned properties from attachment and issuance of NOCs in favour of the applicants. So far as properties relating to auctioning the properties situated in the State of Punjab the issue whether Punjab Government be permitted or not is being considered. In the meanwhile, we are concerned with a batch of 106 sets of interlocutory applications/Transferred Case falling under Category B, filed against recommendations of Mr. R.S. Virk dismissing the objections raised by the applicants. The details of the

applications/Transferred Case, as provided by the learned amicus are produced below as **Appendix 1** to this order.

10. After having examined a few of such applications and the issues arising therein, we are of the view that the applications require a detailed scrutiny of documentary material to determine the true nature and ownership of the properties in question. This enquiry can legitimately be conducted by adopting the mechanism provided under Section 28A of the SEBI Act, 1992, which incorporates the procedure for recovery as specified under Section 220 and the Second Schedule to the Income Tax Act, 1961, including the powers of a Recovery Officer. Accordingly, we deem it fit that the applications falling under Category B be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992 for examination.

11. We are informed that the Recovery Officers have already been appointed and are empowered for the purposes of Section 28A of the SEBI Act. The recovery officers will be entitled to seek necessary assistance from SEBI and other authorities in examining the applications.

12. In view of the fact that the said applications are pending for a long time, we accordingly direct:

- i. All interlocutory applications/Transferred Case falling under Category B, including the aforesaid 106 sets of applications challenging the recommendations of Shri R.S. Virk (Retd.), be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992.
- ii. The Recovery Officers shall adjudicate the claims in accordance with the procedure contemplated under Section 28A of the SEBI Act read with the Second Schedule to the Income Tax Act, 1961.
- iii. The remit of the Recovery Officers shall be confined to determining whether the properties subject matter of such applications, were in fact purchased by PACL Limited or relatable to its associate entities, subsidiaries or sister concerns and whether the Applicants establish, on the basis of documentary materials & evidence, that the properties are held by them in their independent capacity.
- iv. The parties shall be at liberty to adduce necessary evidence in this regard confined to the extent relevant to establish source of the property, which evidence will be led in a summary manner. The adjudication shall be confined to documentary evidence. No oral evidence shall be permitted. The Recovery Officers may permit filing of additional documents over and above what was filed before Judge Virk & this Court in their IAs.

- v. The recommendations of Shri R.S. Virk (Retd.) shall not be determinative of the issues but may be taken into consideration as one of the factors while adjudicating the claims.
- vi. A party will not be denied a claim over a property solely for the reason, that at one point and time the property was owned by PACL or its associated entities and it is not clear as to what were the source of funds used by PACL & its sister entities, as the case may be, to purchase the properties, if otherwise it is clear that the party is a bonafide purchaser for value having actually paid the amounts through banking channels.
- vii. The Registry of this Court is directed to transmit all the applications and record(s) of the Transferred Case as indicated in the Appendix-1 (annexed herewith) to the Nodal Officer cum Secretary, Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Ltd.), SEBI Bhavan BKC, Plot No.C4-A, 'G' Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051. Maharashtra Telephone No. : +91-22-26449000 / 40459000. Soft copies can be sent to (objectionpacl@sebi.gov.in). The process of transmission shall be completed by 13.03.2026.
- viii. The applicants are granted time till 20.03.2026 to file further documents, if they desire to do so.

- ix. The notice regarding date of hearing of each of the application shall be uploaded on the website of SEBI, a week in advance and that will be treated as a complete notice.
 - x. The applicants, other than those covered in **Appendix 1** against whom orders were passed by Sh. R.S. Virk on or before 01.01.2023 can file applications directly before the Recovery Officers.
 - xi. The Recovery Officers shall dispose of all the applications by 31.05.2026. Hearing can be done through Hybrid mode, i.e. through physical appearance or video conferencing mode.
 - xii. Status quo shall be maintained in respect of the properties until the Recovery Officers pass orders and for a further period of 15 days time thereafter, enabling the filing of appeal, if so advised. In the event no appeal is preferred with a period of 15 days upon dismissal of the appeal, the Recovery Officers shall be at liberty to proceed with sale/auction of the property in accordance with law. The decision of SAT are appealable under Section 15Z of the SEBI Act, 1992.
13. It is clarified that paragraph 13 of the order dated 02.02.2016, to the extent it provides that the decision with regard to sale of property of the Company by the Committee shall not be interfered with by any Court,

stands modified to the extent that the recovery officers shall be at liberty to initiate steps for sale/auction of the concerned properties, after the applications have been adjudicated by the Recovery Officers, provided that no appeal is filed against such order within a period of 15 days from the date of passing of the said order.

14. All applications and the Transferred Case falling under Category B, as detailed in the Appendix-1 are disposed of in the above terms.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

**NEW DELHI;
FEBRUARY 19, 2026**

APPENDIX-1 (LIST OF CATEGORY 'B' APPLICATIONS)

S.I. No.	I. A. No.	Directions sought	Applicant/ AOR
1.	a. 83410 of 2025 (Application for Impleadment)	Allow the application and implead the applicant herein as a party respondent	Privue Builders Pvt. Ltd. (Advocate-on-Record:- Rajendra D Anbhule)
	b. 221100 of 2025 (Application for Directions)	Allow the application and grant ex parte stay on the auction proceedings scheduled by the U.P. Housing Board	
		b) Implead the UP Housing & Development Board, through its Housing Commissioner.	
	c. 83416 of 2025 (Application for Directions)	Set aside Lodha committee's order, permit applicant to deposit money to UP Housing Board 12/GH5 and transfer it to the applicant, rather than canceling the allotment and allow the applicant to pay PACL in equal installments.	
2.	a. 14681 of 2024 (Application for Directions)	Allow the application and set aside the order dated 26.10.2018 and confirm the Order dated 10.08.2018 passed by RS Virk so that the land in question could be removed from the list of	Ramesh Kondiba Patil (Advocate-on-Record:- Ajit Kumar Ekka)

		properties attached by the committee.	
	b. 14685 of 2024 (Application seeking exemption from filing official translation) c. 14683 of 2024 (Application seeking exemption from filing certified copy of the order)	As stated in the application	
3.	a. 14692 of 2024 (Application for Directions) b. 14699 of 2024 (Application for Directions) c. 14700 of 2024 (Application seeking exemption from filing certified copy of the impugned order) d. 14701 of 2024 (Application seeking exemption from filing original translation)	Set aside the recommendations/order dated 26.10.2018 and confirm the order dated 10.08.2018 passed by R.S Virk Set aside the recommendations/order dated 26.10.2018 and confirm the order dated 10.08.2018 passed by R.S Virk as stated in the application.	Apoorva Promoters and Developers & Pramod Babulal Shah (Advocate-on-Record:- Ajit Kumar Ekka)
4.	a. 143497 of 2023 (Application for Directions)	Allow the present application and set aside the order passed by the Virk Committee dated 19.05.2023 so that the land in question could be	Shubham Pundir, Sakshi Verma & Randhir Singh Verma

		removed from the list of properties attached by the committee on issuing NOCs.	(Advocate-on-Record:- Ajit Kumar Ekka)
5.	a. 244107 of 2024 (Application for Directions) b. 244108 of 2024	To set aside the order dated 07.02.2022 passed by Learned R.S.Virk, District Judge (Retd) and to declare that the Property admeasuring 202.17 acres, situated at Villages Sirugudi, Govindamangalam Group, Sevvaipettai Panchayat, Rajasingamangalam Union, Rajasingamangalam Sub-Registration District, Tamil Nadu, is owned by the present Applicant; b) Pass appropriate Directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the properties admeasuring 202.17 acres, situated at Survey No.140 and 141, Villages Sirugudi, Govindamangalam Group, Sevvaipettai Panchayat, Rajasingamangalam Union, Rajasingamangalam Sub-Registration District,	Senthil Agrofarm Private Limited (Advocate-on-Record:- Raghunath Sethupathy B)

		Tamil Nadu which are purchased by the present Applicants vide seven separate sale deeds executed in favour of the present Applicant.	
6.	a. 19983 of 2019 (Application for impleadment)	Grant permission to the Applicants to be impleaded as party Respondents in the instant appeal.	Dinesh Kumar, Krishna and Rajwanti (Advocate-on-Record:- Joel)
	b. 19984 of 2019 (Application for Direction)	Objections to common order dated 15.10.2018 passed by Shri R.S. Virk, District Judge, (Retd.)	
	c. 19986 of 2019 (Application seeking exemption from filing official translation of annexures)	Exemption from filing official translation of annexures.	
7.	a. 49203 of 2022 (Application for intervention)	Allow the Applicant to intervene in the matter.	Zoho Corporation Pvt. Ltd. (Advocate-on-Record:- Arjun Garg)
	b. 49205 of 2022 (Application for Directions)	Allow the present application with an appropriate order for delisting of the said property from the list of attached properties.	
	c. 12449 of 2025 (Application for Directions)	Allow the present application, setting aside the order passed by the Virk Committee	

		Direct the PACL Committee to exclude the concerned properties	
		Refer/transfer IA Nos. 49203 of 2022 and I.A.No. 49205 of 20222 filed by the Applicants to the Justice (Retd.) RM Lodha Committee in terms of order dated 08.08.2024 passed by the Court	
8.	a. 158545 of 2024 (Application for Directions)	Pass appropriate directions to set aside the order passed by the Virk Committee dated 22.02.2024, and to declare the title of the lands in question to the applicants.	Sanjay Bhardwaj & Rupesh Bhardwaj (Advocate-on-Record:- Ankit Yadav)
9.	a. 158550 of 2024 (Application for Directions) b. 158553 of 2024	Pass appropriate directions to set aside the Order dated 14.06.2023 passed by the Virk Committee and to declare the title of the land to the applicant.	Narendra Singh Thakur (Advocate-on-Record:- Ankit Yadav)
10.	a. 170317 of 2021 (Application for intervention)	Allow the present application for intervention by the Applicant.	Amun Solar Farms Limited (Advocate-on-Record:- Syed Jafar Alam)
	b. 170318 of 2021 (Application for Directions)	Allow the present application and set aside the Impugned Order passed by the Virk Committee.	

		Issue directions to relevant authorities to pass a "No Objection Certificate"	
		Issue directions to the Justice Lodha Committee and/or other relevant authority/department to delist the Property from the PACL Properties List	
11.	a. 50063 of 2018 (Impleadment)	Set aside the order dated 24.01.2018 passed by R.S Virk	Sri. B.R Madhu Sudhan (Advocate-on-Record:- Priya Aristotle)
	b. 50068 of 2018 (Application for Directions)		
	c. 50070 of 2018 (Application for stay of sale/auction/attachment of scheduled property)	Stay the sale/sale/sale of property meausring to an extent of 5 acres situated at Sanna, Amanikere Village, Kasaba Hobli, Karnataka	
	d. 53400 of 2024 (Application for Directions)	Set aside the order dated 24.08.2023 passed by the Virk Committee	
	e. 53771 of 2024 (Application for stay)	Stay the auction/sale/attachment etc., of the schedule property of Anneshawara village, Kasaba Hobli, Karnataka;	
12.	a. 203511 of 2025 (Application for Directions)	Set aside the order passed by the Virk Committee	Bhagyashree Buildtech Pvt. Ltd.
		Set aside the order passed by the Lodha Committee	

		Direct that the applicants properties cannot be auctioned	(Advocate-on-Record:- Anu Shrivastava)
		Restrain the Lodha Committee from issuing any sale certificates for the concerned property. Direct interim status quo.	
13.	a. 35796 of 2021 (Application for impleadment)	Permit the Applicant to be impleaded as a party Respondent	K.N. Balaji (Advocate-on-Record:- Madhusmita Bora)
	b. 35800 of 2021 (Application for Directions)	a) Allow the present application; and b) Set aside the order dated 03/12/2020 in File No. 742 MR Nos. 11808-16 to 11810-16 on the file of Shri. R.S. Virk, District Judge (Retd.) and uphold the objection of the Applicant in respect of the property owned by the Applicant and order removal of the properties from the auction list.	
	c. 85496 of 2021 (Application for permission to file addl. documents)		
	d. 85496 of 2021 in I.A. 35800 of 2021 (Application for permission to file additional documents)	Permit the Applicant to produce Annexure A-1 to A-14 as additional documents	
14.	a. 189566 of 2025 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Mohit Aggarwal & Ors. (Advocate-on-Record:- Abhay Pratap Singh)
	b. 189575 of 2025 (Application for Directions)	Set aside the recommendations	

		contained in the order dated 05.02.2020 and order dated 24.12.2020 and direct the Nodal officer of the Committee to provide all pleadings and documents filed before Sh. R.S. Virk in File No. 695 and File No. 749.	
	c. 189576 of 2025 (Application for Exemption from filing original translation from the documents)	Further to grant interim stay of auction of the lands purchased by the applicant i.e. the Property in Question.	
		As mentioned in the application.	
15.	a. 72161 of 2021 (Applications for Directions)	Set aside the recommendations contained in the order dated 05.11.2020 and order Dated 29.12.2020 and grant an interim stay on the auction of the lands purchased by the Applicant	N.Ravichandran (Advocate-on-Record:- M/s. KSN & Co.)
16.	a. 106459 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Suvarnabhoomi Enterprises Pvt. Ltd
	b. 106463 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 03.03.2023 passed by the Ld. District Judge; Pass an Order granting ad-interim Stay of the auction of the lands	(Advocate-on-Record:- Sujoy Chatterjee)

		of an extent of 16 Acres and 68 cents	
17.	a. 108477 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Christy Quality Foods Pvt. Ltd. (Advocate-on-Record:- Sujoy Chatterjee)
	b. 108478 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1012; Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 58 Acres and 95 cents	
18.	a. 112246 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Bloom Cuisines Pvt. Ltd. (Advocate-on-Record:- Sujoy Chatterjee)
	b. 112247 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1014;	
		Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 16 Acres and 68 cents	
19.	a. 112361 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Christy Foods Pvt. Ltd. (Advocate-on-Record:- Sujoy Chatterjee)
	b. 112362 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 03.03.2023 passed by the Ld. District	

		Judge (Retd.) in File No. 1009. Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 38 Acres and 63 1/2 cents.	
20.	a. 112368 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Tryme Tech Solutions Pvt. Ltd.
	b. 112369 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 03.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1015;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 5 acres.	
21.	a. 112376 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Fair Deal Ventures Pvt. Ltd
	b. 112378 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1010;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 43 Acres and 69 1/2 cents	

22.	a. 112381 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Literacy Framework Pvt. Ltd (Advocate-on-Record:- Sujoy Chatterjee)
	b. 112383 of 2023 (Application for Directions)	Set aside the "Recommendation" vide Order dated 03.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1007;	
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 47 Acres and 88 cents	
23.	a. 118862 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	M/s Sunsole Solar Private Limited. (Advocate-on-Record:- Trilegal)
	b. 118863 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1249 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
		118864 of 2025 (Application seeking exemption from filing official translated copy of the documents)	

		As mentioned in the application.	
24.	a. 118923 of 2025 (Application seeking Intervention)	Allow the present application for intervention by the Applicant.	Sunstreet Solar Private Limited (Advocate-on-Record:- Trilegal)
	b. 118926 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1231 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
	c. 118928 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	
25.	a. 124496 of 2020 (Application for Directions)	Allow present application with an appropriate order setting aside the order passed by Judge Virk so that land in question be removed from attached properties.	Arun Sharma Arjun Garg, AOR
	b. 29706 of 2026 (additional documents)		
26.	a. 127826 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	M/s CSE Solar Sunpark Tamil Nadu Private Limited
	b. 127829 of 2025 (Application for Directions)	Application seeking directions against the	

		recommendation dated 29 February 2024 in Objection Petition No. 1232 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	(Advocate-on-Record:- Trilegal)
	c. 127831 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	
27.	a. 128010 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	Gokul S/o Selvaraj (Advocate-on-Record:- Trilegal)
	b. 128011 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1248 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
	c. 128012 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	

28.	a. 145323 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant	M/s Zonrenew Solar Private Limited (Advocate-on-Record:- Trilegal)
	b. 145324 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1247 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
	c. 1453325 of 2025 (Application for Exemption)	Application seeking exemption from filing the official translated copy of the documents	
29.	a. 195260 of 2022 (Application for intervention)	Permit the applicant to intervene in the matter with regard to order passed by Mr. Virk	Mr. Ravindra Shrivastava (Advocate-on-Record:- Arjun Garg)
	b. 195264 of 2022 (Application for Directions)	(a) Allow the present application with an appropriate order setting aside the order dated 31.11.2021 passed by Sh. R.S Virk Judge (Retd.) in File No. 864 having MR No. 5479/16. (b) Direct Pearl Infra Project Ltd. for completion of registration formalities and	

		execution of transfer/sale deed in favour of the Applicant with respect to residential flat situated at H- 102, Pearl Gateway Towers, Plot No. 8A, Block-D, Sector-44, Noida, Dist. Gautam Budh Nagar (Uttar Pradesh). (c) Authorize a signatory on behalf of the Company to sign the said Transfer Deed, present and admit registration thereof with the jurisdictional Sub Registrar of Assurances and sign and execute all necessary application, deeds and documents with New Okhla Industrial Development Authority for execution and registration for the said Transfer Deed. (d) Allow the present application with an appropriate order for delisting of the said property from the list of properties attached by the committee for auction.	
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30.	a. 211365 of 2023 (Application for Directions)	Allow the present application and set aside order of Mr. RS Virk. Direct that properties of the Applicant be deleted and removed from the encumbrance register	M/s. Shubh Realty South Private Limited (Advocate-on-Record:-Asmita Singh)
31.	a. 224755 of 2023 (Application for directions)	a) To set aside the order passed by Mr Virk, and to declare the 21.11 acres were proportionately divided between the three of the legal heirs. b) Pass appropriate order followed by the Lodha Committee to exclude the properties admeasuring about 21.11 acres from the list of properties allegedly owned by PACL Ltd.	N. Abdulrahim (Advocate-on-Record:-Raghunatha Sethupathy B)
32.	a. 133366 of 2020 (Application for Impleadment) b. 133442 of 2020 (Application for Directions) c. 133444 of 2020 (Exemption)	Permit the Applicant to be impleaded as a Party Respondent in the aforementioned Civil Appeal. Seeks an order directing SEBI to delist their property from the auction notice and to stay/confirm the stay on their property's auction, challenging Mr. Virk's order that dismissed their objections.	Tube Investments of India Ltd. (Advocate-on-Record:-Dhananjay Baijal)

33.	a. 43457 of 2021 (Application for Impleadment)	Implead the applicants as party Respondent in the Civil Appeal mentioned above.	Laxman Singh, Smt. Leela Pokhriyal, Bijendra Singh, Himmat Singh Rana, Smt.
	b. 43459 of 2021 (Application for Directions)	Stay the auction of the land of Applicants as per Order/recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 668 ; and set aside the Order/recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 668 and also the attachment Order(s) pertaining to the properties belonging to the Applicants/Objectors and release their respective properties with construction, if any, therein, in favour of the Applicants/Objectors respectively	Rakhi, Sh. Prem Singh, Smt. Kalpeshwari Navani. (Advocate-on-Record:- Swetank Shantanu)
34.	a. 48787 of 2021 (Application for Impleadment)	Implead the applicants as party Respondent in the Civil Appeal mentioned above.	Sh. Vinod Kumar Goel, Digambar Singh Chauhan, Smt.

	b. 48796 of 2021 (Application for Directions)	Stay the auction of the land of Applicants as per R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 669; and set aside the Order/ recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 669 and also the attachment Order(s) pertaining to the properties belonging to the Applicants/Objectors and release their respective properties with construction, if any, therein, in favour of the Applicants/Objectors respectively.	Sarwati Devi Nautiyal. (Advocate-on-Record:- Swetank Shantanu)
35.	a. 225218 of 2025 (Application for Impleadment)	Allow the present application and implead the Applicant, Santosh Hanumantrao Kadam, as a party petitioner in the above Civil Appeal.	Santosh Hanumantrao Kadam (Advocate-on-Record:- Amol B. Karande)
36.	a. 225219 of 2025 (Application for Direction)	Direct the delisting of the property Gat No. 421 from the list of attached PACL properties and quash the order dated 23.03.2018 of the Virk Committee qua the said property	

37.	a. 25883 of 2024 (Application for Intervention)	Allow the present Application and permit the applicant to intervene in the present proceedings in the civil appeal.	KMK Developers (Advocate-on-Record:- Garima Jain)
	b. 224363 of 2024 (Application for Directions)	Directions for Shri R.S. Virk to rectify the Report dated 3.8.2024 by removing/deleting their objection petitions from Annexure-A. They also seek direction for the Justice (Retd.) R.M. Lodha Committee to treat their objection petitions separately and distinctly from the other petitions listed in Annexure-A.	
	c. 25887 of 2024 (Application for Directions)	Set aside Mr Virk's order, grant an ad-interim ex parte stay of the order and of the auction concerning subject lands, issue appropriate instructions to SEBI to release properties from the PACL auction list and issue NOC wrt the subject property.	
38.	a. 72774 of 2024 (Application for Impleadment)	To permit the applicant to be impleaded as a party respondent in the Civil Appeal.	S. Jayakumar (Advocate-on-Record:- Vijay Kumar)
	b. 72775 of 2024 (Application for Directions)	A) Set aside the order dated 14.7.2023 passed	

		by Shri R. S.Virk, District Judge (Retd.) in File Nos. 1049; B) Direct the appropriate authorities to release the Survey number 559/18 in Unnankulam village, Nanguneri Tehsil, Tirunelveli District, Tamil Nadu, from the auction list of PACL properties in Tamil Nadu, released by Hon'ble Supreme court. C) Not to create third party rights in respect of the applicants schedule properties as mentioned in File Nos. 1049	
39.	a. 183662 of 2025 (Application for Impleadment)	Allow the applicants to be impleaded as party respondents.	Nathulal Agarwal
	b. 183682 of 2025, and 183684 of 2025 (Application for Directions and Exemption of OT)	Set aside the order dated 24.10.2014 passed by Naib Tehsildar Bamori to make entry of non-transferrable property.	Vijay Kumar AOR
		Direct the Revenue land Record to remover the entry of non-transferrable from the land records.	
40.	a. 80824 of 2018 (Impleadment)	Direct the Respondent to de-list the subject property being bearing plot no. 28, Sector 10,	AGM Super Estates Ltd.

	b. 80826 of 2018 (Application for Directions)	Dwarka, New Delhi from the list of properties as one of the PACL's properties attached by the Hon'ble Mr. Justice R.M. Lodha Committee for sale;	Vikas Singh Jangra, AOR
41.	a. 86663 of 2018 (Application for Directions)	a. Direct the registration authorities to register the further sale made by the applicant, or b. Direct the CBI to issue NOC in favour of the applicant which could be presented by him before the registration authorities so that there is no hindrance in dealing with the same; and c. Direct the Hon'ble Committee to return the original title deeds of the property which are deposited by the CBI with the committee who is now the recorded owner of the property.	Om Prakash Christi Jain, AOR
42.	a. 86666 of 2018 (Application for Directions)	a. Direct the registration authorities to register the further sale made by the applicant, or b. Direct the CBI to issue NOC in favour of the applicant which could be presented by him before the registration authorities	Takhat Singh Christi Jain, AOR

		so that there is no hindrance in dealing with the same; and c. Direct the Hon'ble Committee to return the original title deeds of the property which are deposited by the CBI with the committee who is now the recorded owner of the property.	
43.	a. 107605 of 2019 (Application for Clarification/Directions)	a. To stay the order dated 9.10.2019 passed in RP vide file no. 548 for review of order dated 21.02.2018 in file no 377 passed by Shri R.S Virk b. To release the land of applicants i.e. Khasra No(s) 821(2-12)822 (4-0) 823 (4-0) 824 (5-2) attached vide M.R No. 24961/16 by the Lodha Committee from the auction proceedings.	Gursewak Singh & Ors. Ajay Kumar Singh, AOR
44.	a. 151743 of 2019 (Application for Intervention/Impleadment) b. 151745 of 2019 (Application for Directions)	Objections to order of Shri R.S. Virk, District Judge (Retd.), dated 22.03.2018.	Navketan Agricultural Marketing Cooperative Society Ltd. Atishi Dipankar, AOR
45.	a. 151752 of 2019 (Application for Impleadment)	a) Set aside order dated 22.10.2018 passed in	Makhouse Infratech Pvt. Ltd.

	b. 151756 of 2019 (Application for Directions)	claim petitions file No. 576 and order dated 27.02.2019, passed in the Review Petition File No. 629 by the Committee appointed by SEBI. b) Direct the Respondent SEBI to delist the property of the Applicant Company as detailed in para 9 above, from the auction list published by the Respondent.	Atishi Dipankar, AOR
46.	a. 147816 of 2019 (Impleadment) b. 147818 of 2019 (Directions) c. 147819 of 2019 (Exemption)	Objections to order dated 21.03.2018 passed by Shri R.S. Virk, District Judge, (Retd.).	Sudesh Yadav w/o Mr. Dalip Singh Yadav Joel Prateek, AOR
47.	66425 of 2019 (Application for intervention)	Grant Ad-Interim ex-parte stay of operation of the order 09.10.2018 passed in Review Petition Vide File No.548 for review of order dated 21.02.2018 in File No. 377 passed by Shri. R.S. Virk, District Judge (Retd.) appointed to hear objections/ representations in the matter of PACL Ltd.by Justice (Retd.) R.M Lodha committee (In the matter of PACL. Ltd) constituted by SEBI in terms of order	Gursewak Singh & Ors. Ajay Kumar Singh, AOR

		dated 02.02.2016 by this Hon'ble Court, whereby the Ld. Lodha Committee dismissed the review petition by the applicants/intervenors.	
48.	a. 27507 of 2021 (Directions) b. 27531 of 2021 (Impleadment) c. 27538 of 2021 (Application seeking stay)	Setting aside of recommendations/ order dated 20.01.2021 passed by Shri R.S. Virk, District Judge (Retd.) in File No.802	Dr. Ranjit Patel Surjendu Sankar Das, AOR
49.	a. 3929 of 2021 b. 3931 of 2021 (Application seeking exemption from filing Original Translation)	(a) Allow the Applicants No.1 to 18 to intervene in the captioned matter; (b) Set aside the final (b) Set aside the final impugned order dated 16.11.2020 passed by the Learned Commission to the extent it fails to uphold the title and ownership of the Applicants to the 13 flats and direct the deletion of said Flats from the list of properties proposed to be auctioned vide notice dated 06.02.2020; and (c) In the meanwhile, till the present application is decided stay the auction of said flat.	Soayib Qureshi

50.	a. 42490 of 2020	Allow this Application fined against order/recommendation dated 23.12.2019 as passed in M.R. No. 20198/16 by R.S. Virk District Judge and set aside the impugned order/recommendations and so also the attachment order pertaining to the property belonging to the Applicant under attachment M.R. No. 20198/16, and release the property with construction therein.	Anis Ahmed Khan
51.	a. 72158 of 2021	a) Set aside the 'recommendation' contained in the order dated 03.09.2020 passed by Sh. R.S. Virk, District Judge (Retd.) in File Nos. 700 and the order dated 17.12.2020 passed by him in File No. 798; b) pass an order granting interim stay of auction of the land of an extent of 1.01 acres comprised in New Resurvey No. 82/3A (as per Patta No.1163) situate at No.38, Samanatham Village, Madurai South Taluk,	KSN & Co.

		Madurai District, Tamil Nadu.	
52.	a. 36898 of 2021	a) Allow the Application and set-aside the order dated 26.11.2020 passed by Shri R.S. Virk, Ld. District Judge (Retd.) in the matter of PACL Ltd. in File No. 751. b) Allow the application and set aside the order dated 25.01.2021 passed by Shri R.S. Virk, Ld. District Judge (Retd.) in the matter of PACL Ltd. in File No.828. c) Allow the application and issue directions to the Hon'ble Justice (Retd.) R.M. Lodha Committee to remove the LINK/ Old Documents of the properties mentioned in para No. 12 hereinabove from the list of properties recommended for Auction by the Committee.	Farhat Jahan Rehmani
53.	87577 of 2021	(a) Set aside the recommendation made by Shri R S Virk vide order dated 22.12.2020 by which the objection filed by the Applicants against the stay on execution of	Mohini Priya

		title deeds on their property (bearing Khasra No. 320/170, 328/197 and 329/258 having area 13.04 hectares in village Akadiyawala, Tehsil & District Bikaner, Rajasthan) was dismissed without taking into consideration the facts and established position of law; and (b) Issue no objection certificate qua the said properties to the Applicants	
54.	a. 84559 of 2021 (Application for Directions) b. 84557 of 2021 (Application for intervention)	(a) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the property bearing M.R. No.4218-15 Site No.5AC712, Block No.1, Henmur, Banaswadi Road Exclusion, Bengaluru from the list of PACL which are to be auctioned.	Pai Amit
55.	a. 47351/2020 (Application for directions)	Pass an order staying the auction of the property comprised in survey No. 50/3A situated in Begur Hobli which is subject matter of Sale deed dated 20.04.2010 vide MR No.	1. Mrs. M. Mamatha 2. Mrs. Gayathri K.

		250831/16 till the disposal of OS NO. 26334/2018 pending before the City Civil Court, Bangalore and RFA NO. 556/2011 and RFA CROB NO. 13/2011.	Purushottam Sharma Tripathi, AOR
56.	a. 75737 of 2020 (Intervention) b. 75741 of 2020 (Directions) b. 75743 of 2020 (Exemption) c. 75745 of 2020 (Exemption from filing notarised affidavit)	Allow the application and direct the Respondents herein to delist the property of the Applicant, i.e. 74 Bighas and 16 biswas comprised of khasra no.789, situated at Village Khetasar in Tehsil Pokhran of District Jaisalmer, Rajasthan, shown and attached on www.auctionpacl.com by the Hon'ble Lodha Committee	1. Chandan Singh 2. Koomp Singh 3. Chutar Singh 4. Madan Singh Gp. Capt. Karan Singh Bhati, AOR
57.	a. 82617 of 2021 (Application for Directions) b. 27817 of 2021 (Application for intervention) c.82611 of 2021 (Application for permission to file additional documents) d.82613 of 2021 (Application for exemption from filing O.T.) e. 296397 of 2024 (Application for Discharge of AOR)	Set aside the Impugned order dated 14.10.2020 passed by Sh. R.S. Virk, Ld. District Judge (Retd.) and also the attachment order pertaining to the properties belonging to the Applicants under attachment in the corresponding MR Numbers and release the properties of the Applicants respectively in Khasra No. 479, 480, 484, 485 and Khasra No. 1/861	Arunava Mukherjee

		situated at village Bhainsara Tehsil Pokaran (presently Bhaniyana), District Jaisalmer, Rajasthan. Allow Discharge of Advocate-on-Record Sh. Arunava Mukherjee (AOR Code 2626) in IA No. 27817/2021, IA No. 82611/2021, IA No. 82613/2021, IA No. 82617/2021, and IA No. 112168/2022 in Civil Appeal No. 13301 of 2015	
58.	a. 44407 of 2019 (Application for direction) b. 44406/2019 (Application for Impleadment) c. 69058/2024 (Application for early hearing)	Direct the Respondent – SEBI to delist the properties of the Applicant Society as detailed in para 5 above, from the auction list published by the Respondent.	Lotus Agricultural Marketing Cooperative Society Ltd. Atishi Dipankar, AOR
59.	a. 157285 of 2021 (Application for direction) b. 157281 of 2021 (Application for impleadment) c. 131293 of 2022 (Application for permission to file additional documents on record)	Allow this application and reject the order dated 23.12.2020 read with the Order dated 27.08.2021 passed by Shri R.K. Virk, District Judge (retired) with respect to the Land of the Applicant measuring 2 acres and 19 guntas situated in Survey No.167/1 situated at Village Sanne Amanikere,	Kumar Mihir

		Kasaba Hobil, Devanahalli Taluk, Mandya District, Karnataka. Issue suitable directions to Hon'ble Mr. Justice R.M. Lodha Committee to remove the Land of the Applicant measuring 2acres and 19 guntas situated in survey No.167/1 Situated at Village Sanne Amanikere, Kasaba Hobil, Devanahalli Taluk, Mandya District, Karnataka from the list of properties put on Auction	
60.	a. 115854 of 2021 b.115849 of 2021 (Application for Intervention)	(a) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the properties admeasuring Ac.5-05, 2-35 and 2.13 Guntas situtated at Serial Nos.137, 100 & 136 respectively, Pipri Village, Mudhole Mandal, Nirmal District, Telangana from the list of PACL which are to be auctioned. (b) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee and/or any other competent court to	Jaikriti S. Jadega

		decide the right, interest and title of the Applicant herein over the properties admeasuring Ac5-05, 2-35 and 2.13 guntas situated at Serial Nos.137, 100 & 136 respectively, Pipri Village, Mudhole Mandal, Nirmal District, Telangana on the basis of registered sale deeds dated 08.05.2017 and 28.12.2017.	
61.	a. 142415 of 2021 (objection to the order recommendation of the Hon'ble RS Virk Retd Judge in the matter of PACL Ltd)	(a) Allow the present application and set aside the impugned orders /recommendations dated 08.09.2020 and 18.01.2021 in File No.712 titled as "Nimay Sadhukhan Vs. PACL Ltd." by the Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in the ends of justice.	Raj Kishor Choudhary
62.	a. 14163/2022 b. 35536/2022	Direct the C.B.I./Justice Lodha Committee or any other appropriate authority to release the documents pertaining to land situated in Khasra No. 53JH situated at Bhanwala, Panchwadun, Dehradun, Uttarakhand own and possessed by	Tungesh Applicant: Ashwani Kumar & Anr.

		the Applicant and his brother.	
63.	a. 16307 of 2022 (Application seeking directions) b. 35537/2022 (Application seeking intervention)	Direct the CBI/Justice Lodha Committee or any other appropriate authority to release the documents pertaining to land situated in Khasra No. 119KA situated at Bhanwala, Vikas Nagar, Dehradun, Uttarakhand own and possessed by the purchaser.	Tungesh Applicant: Ms. Astha Parmar
64.	a. 29715 of 2022 b. 29716 of 2022 (Exemption from filing original translation) c. 29709 of 2022 (Application seeking impleadment) d. 29713 of 2022 (Application seeking exemption from filing original translation)	(a) Set aside the recommendations made in the order dated 27.09.2021. (b) Direct SEBI to remove the property in question to be auctioned. (c) Direct the SIT probing illegal transfers/transactions by PGF and PACL to drop the investigation with regards to the property in question from the list of properties.	Christi Jain
65.	a. 112168/2022	(a) Allow the present Application and remand back File Nos. 775 and 776 of the Applicants herein to Sh. R.S Virk, District	Arunava Mukherjee

		Judge (Retd), appointed under the Justice R.M. Lodha Committee, for reconsideration on the basis of recent discovery of the original sale deeds and having its custody/possession by the respective applicants i.e., Sh. Bhura Ram (File No. 776) and Sh. Ghewar Ram (File No. 775).	
66.	a. 131016 of 2022 (Application for directions) b. 131020 of 2022 c. 131035 of 2022	A) Direct and set aside the order dated 14.06.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.888. B) Direct the appropriate authorities to release the Applicant's property from the list of properties attached in the matter of PACL Ltd. C) Not to create third party rights in respect of the Applicants schedule of properties included in File No.888.	M.A. Chinnasamy
67.	a. 142496 of 2022 b. 142494 of 2022 (Application for Intervention)	A) Allow the present application and pass an Order quashing/setting aside the impugned Order dated 24.04.2019 passed	Azmat Hayat Amanullah

		by Shri R.S Virk, District Judge, Retd. in File No. 612 (MR Nos. 5427/16 and 5470/16). B) Direct SEBI and PACL Ltd. to remove commercial plot/shop No.11, Block-BK, Sector-1, Noida, Gautam Budh Nagar, Uttar Pradesh from the auction list of SEBI/PACL Ltd.	
68.	a. 148639 of 2022 (Application for directions) b. 148634 of 2022 (Application for impleadment)	A) Direct and set aside the order dated 12.07.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.921 B) Direct the appropriate authorities to stay the auction of the house purchased by the Applicants bearing No.1132 bounded by on East property No.1131, West by property No.1133, North by drain and south by Road, situated at 3rd stage, Gokulam, Devaraja Mohalla, Mysore. C) To release the applicant's property from the list of properties	M.A. Chinnasamy Applicant- S. Shailaja Bhaskar

		attached in the matter of PACL Ltd. D) Not to create third party rights in respect of the Applicant's schedule of properties included in File No.921	
69.	a. 96055 of 2022 b. 96056 of 2023 (Application seeking exemption from filing Original Translation) c. 96022 of 2022 (Application seeking impleadment)	(a) Set aside the order dated 06.05.2022 passed by Shri R.S.Virk, District Judge (Retd.) in File Nos. 896, 897, 898, 899, 900, 901, 902, 903, 904; (b) Direct the appropriate authorities to release the applicant's property from the list of properties attached in the matter of PACL Ltd. (c) Not to create third party rights in respect of the applicants schedule properties as mentioned in File Nos. 896, 897, 898, 899, 900, 901, 902, 903, 904.	M.A. Chinnasamy
70.	a. 2937 of 2023 b. 2923 of 2023 c. 2940 of 2023	(a) Set aside the order dated 28.10.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.924, 925, 926, 929. (b) Direct the appropriate authorities to release the	M.A. Chinnasamy

		applicant's property from the list of properties attached in the matter of PACL Ltd.; (c) Not to create third party rights in respect of the Applicants schedule properties as mentioned in File Nos.924, 925, 926, 929.	
71.	a. 65113 of 2023 b. 65105 of 2023 c. 65115 of 2023	(a) Set aside the order dated 08.07.2022 passed by Shri R.S.Virk, District Judge (Retd.) in File No. 908 (b) Direct the appropriate authorities to release the applicant's property from the list of properties attached in the matter of PACL Ltd. (c) Not to auction and create any third party rights in respect of the subject properties as mentioned in File No.908.	M.A. Chinnasamy
72.	a. 116190 of 2023 (Application for directions) b. 116188 of 2023	(a) Set aside the Order dated 12.08.22 passed by Ld. Shri R.S. Virk, District Judge (Retd.) in File No. 919 on 28.02.2022.	Krishnamohan K.

		(b) Direct the Respondent No.1 to remove the land belonging to Applicants in Mukkuttamalai Village, Sankarankavil Taluk, Tirunelveli District, Tamil Nadu, purchased via Sale Deeds No. 2210/15, 2211/15, 2212/15 & 2213/15 on 27.03.15 from the list of properties of PACL as listed on its website. (c) Confirm the title of the Applicants to the subject lands purchased via Sale Deeds No. 2210/15, 2211/15, 2212/15 & 2213/15 on 27.03.15 in Mukkuttamalai Village, Sankarankavil Taluk, Tirunelveli District, Tamil Nadu and put the Applicants back into possession of the same.	
73.	a. 224709 of 2023 b. 224710 of 2023 (Application seeking exemption from original translation) c. 101491 of 2024 (Application for amendment of IA)	(i) Allow the present Application and stay the auction of the land of Applicant as per Order/recommendations dated 09.02.2023 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No.993;	Tina Garg

		(ii) SET ASIDE the Order/recommendations dated 09.02.2023 of Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 993 and also the attachment Order(s) pertaining to the properties belonging to the Applicant/Objector and release the House No 1118, Sector 70, SAS Nagar Mohali, Punjab along with construction, there upon, in favour of the Applicant/Objector	
74.	a. 118 of 2024 b. 117 of 2024 (Application for intervention) c. 119 of 2024 (Application for exemption from filing original translation) d. 122 of 2024 (Application for additional documents)	(a) pass appropriate orders/directions setting aside the common order dated 29.09.2023 in File No.1061 passed by the Committee headed by Sh. R.S. Virk to the extent it relates to the Applicant; (b) pass appropriate orders/directions releasing and delisting the Applicant's property bearing Plot No.C1-59, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab	S. Ramamani

		from the attachment order/ notice dated 07.09.2021 passed by the Dy. Commissioner, Patiala, Punjab. (c) pass orders/ directions staying the operation of the said order /notice dated 07.09.2021 passed by the Dy. Commissioner, Patiala, Punjab to the extent it includes plot No.C1-59, Nishant Bagh, Patiala, Punjab, during the pendency of the present Application.	
75.	a. 316 of 2024 b. 319 of 2024 (Application for exemption from filing original translation) c. 315 of 2024 (Application seeking intervention) d. 318 of 2024 (Application for additional documents)	a) pass appropriate orders/directions setting aside the common order dated 29.09.2023 in File No.1061 passed by the Committee headed by Sh. R.S. Virk to the extent it relates to the present Applicants; b) pass appropriate orders/directions releasing and de-listing the property bearing Plot No. B1-4, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab belonging to the Applicants from the	S. Ramamani

		attachment order/2 notice dated 07.09.2021 passed by Deputy Commissioner, Patiala, Punjab; c) pass orders/directions staying the operation of the said order /notice dated 07.09.2021 passed by the Deputy Commissioner, Patiala, Punjab to the extent it includes Plot No. B1-4, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab, during the pendency of the present application.	
76.	a. 1481/2024 (Application for directions)	a. Quash the recommendation cum-order dated 29.09.2023 passed by Sh. R.S. Virk District Judge (Retd.), passed in File nos. 1059, 1060, 1061/2022; b. Direct Release of properties, as mentioned and registered in favour of the Applicants (detailed supra), situated at Nishant Bagh, Village – Daun Kalan and Rurki, Tehsil & District Patiala, Punjab of the Applicants from the order of	Sirsatya Mohanty

		attachment and in the cases where properties are not registered to issue orders to Dhillon Properties Pvt. Ltd and M/s Dhillon Empires Pvt. Ltd to register the sold plots in the favour of Applicants where full payment has been made and NOC has been issued by Dhillon Properties Pvt. Ltd and Dhillon Empires Pvt. Ltd to the Applicants, with the Registrar/Sub-Registrar Patiala, Punjab and/or any other competent authority(ies).	
77.	a. 8399 of 2024 b. 8397 of 2024 c. 38389 of 2024 d. 38391 of 2024 (Application for additional documents)	(a) Set aside the order dated 08.12.2023 passed by Shri R.S. Virk, District Judge (Retd.) in File No.1165; (b) Pass an Order releasing the properties of the Objector/Applicant situated in 37 survey numbers in Niaravi Pudhupatti Village and Arungulam village in Thoothukudi District, Tamil Nadu State, mentioned in the following Schedule, from	C.K. Sasi Applicant- Ishka Renewable Farms Private Limited

		encumbrance/ attachment (c) Pass an ad-interim stay of the operation of the Order dated 08.12.2023 passed by Shri. R.S. Virk, District Judge (Retd.) in File No. 1165	
78.	a. 43892 of 2024 (Application for directions) b. 43893 of 2024 (Application for exemption from original translation)	(a) Direct the Respondents to remove the scheduled properties from the attachment in M.R. No.10400-18 made by the PACL Committee, and in alternative Permit the Petitioner to pay 100% of the sale deed value to the Respondents, in order to remove the above schedule property from the attachment.	Rakesh K. Sharma
79.	a. 77176 of 2024 b. 77248 of 2024 (Application for impleadment)	a. Set aside the Order dated 29.12.2023 passed by Shri R. S. Virk, District Judge (Retd.) in File No.1187 rejecting the objections of the Applicant; b. Release the property situated at Flat No. 1302, Shivshakti Apartment, No.- A-24. Sundervan Complex, Shastri Nagar, Lokhandwala Road,	Applicant- Omkara Assets Reconstruction Pvt. Ltd. Smriti Churiwal

		Municipal Ward K, Andheri (W), Mumbai-400 053 from the list of PACL properties available for auction; c. Allow the Applicant to pursue the legal remedies as may be available for recovery of the loan amounts granted to Mr. Amit Kanungo, Mrs. Usha Kanungo and Vyva Apparels (India) Private Limited d. Allow the Applicant to pursue the legal remedies with respect to the mortgaged property situated at Flat No. 1302, Shivshakti Apartment, No.-A-24 Sundervan Complex, Shastri Nagar, Lokhandwala Road, Municipal Ward K, Andheri (W), Mumbai-400053.	
80.	a. 46431 of 2022 b. 46435/2022 (Application for impleadment) 46437 of 2022 47786/2022, 47788/2022, 47789/2022,	(a) Reject the report of Shri R.S. Virk dated 06.01.2022 and exclude these two properties from the list of properties owned by PACL Ltd. and liable for sale.	M.P. Parthiban

	47790/2022, 77564/2024, 77566/2024 92816/2024 (Application for Directions) With 92946/2024, 92949/2024, 92998/2024, 92999/2024, 93013/2024, 93015/2024, 93022/2024, 93031/2024, 93096/2024, 93177/2024, 93210/2024, 93297/2024, 93298/2024, 93318/2024, 93388/2024, 93390/2024, 93403/2024, 93407/2024, 93434/2024	(a) Reject the report of Shri R.S. Virk dated 14.07.2023 and exclude the land in S. No.517 measuring 3.35.50 Hectares at unnankulam Village, Nanguneri Taluk, Tirunelveli District, Tamil Nadu from the list of properties owned by PACL Ltd. and liable for sale (b) To direct and release the land in S. No.517 from the list of properties mentioned in the SEBI portal related to the present case.	
81.	a. 160745 of 2023 b. 160744 of 2023 (Application for impleadment) c. 160746 of 2023 (Application seeking exemption from filing original translation)	a. Allow the present application and set aside the Order dated 27.04.2023 passed by Justice Virk in File Number 1016; b. Remove the properties in question from the list of properties attached under the orders of the J. Lodha	Shravanth Paruchuri

		Committee and delist them from the online auction/website, and Direct that the bearing Khata/Khasra/Survey Nos. 1/1B1, 1/1B21/1B3, 1/2, 1/1A1A, 1/1C purchased by the Applicant vide Sale Deed No. 2382 of 2018 and I/IAIA purchased vide Sale Deed No.2383 of 2018 both dated 11.06.2018 having an area of 1 85.92 acres situated at village Jaminsenghalpadaai, Taluk Vilathikulam District Thoothukkudi, Tamil Nadu; as the beneficiary and the rightful bonafide purchaser for value	
82.	a. 128046 of 2024 b. 128047 of 2024 c. 128045 of 2024	a) Direct and set-aside the Order dated 12.07.2022 passed by Shri. R.S. Virk, District Judge (Retd.) in File No. 1262 in respect of Sy. No. 255/2 (1.88.5 hectares); b) To affirm the Order dated 12.07.2022 passed by Shri. R.S. Virk, District Judge	M.A. Chinnasamy

		(Retd.) in File No. 1262 qua the Sy. Nos. 243/1 (0.29.0 hectares), & 248/3 (1.19.5 hectares); c) To release the Applicant's property from the list of properties attached in the matter of PACL Ltd. d) Not to create any third party rights in respect of the Applicant's schedule of properties described in Objection Petition File No.1262	
83.	a. 65908 of 2024 b. 65819 of 2024 c. 65909 of 2024 d. 65910 of 2024	A) Order dated 02.12.2022 passed by the learned Shri R.S. Virk, District Judge (Retd.) in File No.970 (in connection with MR No.12801-16); B) direct the appropriate authorities to release the applicant's properties bearing Survey Nos.226/10, 226/2, 226/4A, 226/7,226/9,227/9, 229/3, 229/5, 231/1, 231/2C, 231/3C, 231/5C, 242/1 B', 242/2A and 240/1A3	A. Lakshminarayan

		situated at Mustakkurchi village, Kariyapatti Taluk, Virudhunagar District, Tamil Nadu from the list of properties attached in the matter of PACL Ltd.	
84.	a. 248465 of 2024 (Application for directions)	(a) Direct to the Respondents to release the Petitioner properties bearing Survey No.2/1, 2/3, 3/2a situated at Keelakankarangulam Village, Kariappati Taluk, Virudhunagar District Tamil Nadu and Survey No.119/1, 128 situated at Melakanjirangulam Village, Kariappati Taluk, Virudhunagar District Tamil Nadu from the list of properties attached in the matter of PACL Ltd. Pass an order allowing the Applicant to be impleaded as party/ Petitioner in the above Civil Appeal No.13301 of 2015.	Navreet Dhindsa Narender Kumar Verma (AOR)
85.	a. 334795 of 2025	(a) Pass appropriate directions setting aside the recommendations of Shri R.S. Virk Committee vide which the objections of the Applicant bearing File No. 1043 concerning	Applicant- Sanchaya Land and Estate Pvt. Ltd

		MR Nos. 24662-16, 24663-16, 24664-16, 24666-16, 24619-16, 24625-16, 24626-16, 24627-16, 24628-16, 24629-16, 24630-16, 24631-16, 24632-16, 24633-16, 24634-16, 24635-16, 24636-16, 24637-16, 24638-16, 24639-16 & 24638-16 (b) Pass appropriate directions restraining the Justice R. M. Lodha Committee/ SEBI from issuing a sale certificate in favour of the successful bidder, if any, with respect to the concerning MR Nos. 24662-16, 24663-16, 24664-16, 24666-16, 24619-16, 24625-16, 24626-16, 24627-16, 24628-16, 24629-16, 24630-16, 24631-16, 24632-16, 24633-16, 24634-16, 24635-16, 24636-16, 24637-16, 24638-16, 24639-16 & 24638-16	Ashutosh Thakur , AOR
86.	a. 249501 of 2025 (Application for directions) b. 249499 (Application for intervention)	a. Quash and set aside the inclusion of the Applicant's properties, more particularly as stated in para 5 of this	Harbani Shinh

	c. 249502 of 2025 (Application seeking exemption from filing original translation)	application herein, from the Tender Document for E-Auction Sale of properties of PACL Ltd. dated 08/08/2025, as the same do not belong to PACL Ltd. b. Declare that the Applicant is the sole and lawful owner of the above-mentioned properties and that the same are not liable to be attached, sold, or dealt with in any manner under Section 28A of the SEBI Act, 1992 or under any order of the Hon'ble Supreme Court in the PACL matter. c. Direct SEBI and the Justice (Retd.) R.M. Lodha Committee to forthwith remove the Applicant's properties from all auction notices, tender documents, and related sale proceedings, and ensure that no further steps are taken in respect of the said properties. d. Stay and restrain SEBI/Hon'ble R.M. Lodha Committee from	
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		proceeding with, confirming, or in any manner finalising the auction of the properties in pursuance to Tender Document No: JRMLC/KARN/CHAMR_1 dated 08.08.2025. e. Direct SEBI / Hon'ble R.M. Lodha Committee to maintain status quo ante in respect of title, possession, and alienation of the said properties, so as to prevent irreparable harm to the Applicant; f. Grant an opportunity of hearing to the Applicant before initiating or continuing with any proceedings affecting the Applicant's rights over the aforesaid properties; g. Restrain SEBI / Hon'ble R.M. Lodha Committee or any other authority from taking any action, including attachment, auction, or sale of the Applicant's property, without due consideration of the objections raised herein; h. Declare that deprivation of property	
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		without lawful authority violates Article 300A of the Constitution of India and that continuation of the auction process would amount to unconstitutional expropriation;	
87.	295984 of 2025	Application for impleadment - By way of notifications dated 18.09.2025 and 24.10.2025, the Justice Lodha Committee has put up certain tranches of land for auction, including lands in the Woodsvile project, Anekal Taluk, Bangalore. The e-auction scheduled for 26.11.2025.	Maulshree Pathak, AOR
88.	203099 of 2025 and IA No. 203102 of 2025	All the applicants are members of a single joint family of four real brothers, who had purchased an agricultural land, admeasuring 112 acres in the year 2004 in district- Ambala (Haryana), by selling their ancestral agricultural land admeasuring 35 acres, in the adjoining district Karnal (Haryana). Objections filed with the Committee seeking stay	Rakesh Mishra, AOR [Akshit Tyagi, Adv]

		of auction of the properties, which are not PACL.	
89.	a. 35523 of 2026 (Application for Directions) b. 34580 of 2026 (Application for Intervention)	a. Allow the direction application; b. Direct the Ld. Committee / concerned auctioning department to de-tag / delete the said Property bearing MR No. 12336/18 from the list of properties owned by PACL published on the PACL auction website and declare that the said Property is not owned by PACL	Applicant- Suresh Kumar Chawan Chiranjivi Sharma, AOR
90.	a. 42042 of 2026 (Application for Intervention) b. 42043 of 2026 (Application for Directions)		Applicant - Redson Polymers & Chemicals LLP
91.	a. 25308 of 2026 (Application for Directions) b. 25309 of 2026 (Application for impleadment) c. 25310 of 2026 (Application for permission to file impleadment application)	a. Direct the Committee constituted under the chairmanship of Justice (Retd.) R. M. Lodha to consider the objection petition No. SEBIL/ PACL/ ROI/ OBJ/ 7723/ 1 /2025 dated 16.03.2025 and to release the property in Survey No. 662/1 SRO, Kadayam, Takashi District, Tamil Nadu from the attachment order	Applicant- S. Ajimon AOR- Bijoy Mathew John

		passed by the Committee constituted under the chairmanship of Justice (Retd.) R. M. Lodha,	
92.	a. 60237 of 2024 (Application for intervention) b. 67241 of 2024 (Application for additional documents) c. 69351 of 2024 (Application for stay) d. 60235 of 2024 (Application for exemption from filing official translation) e. 67242 of 2024 (Application seeking exemption from official translation) f. 34962 of 2026 (Application for placing on record additional documents) g. 34966 of 2026 (Application for exemption from official translation)		Applicant- Vishal Thakur & Anr. AOR- Parveen Kumar
93.	a. Objection petition dated 11.08.2025 filed before	a. Direct the Justice (Retd.) R.M. Lodha Committee to remove the	Applicants- (i) Jai Krishna Artec JV

	the Justice (Retd.) R.M. Lodha Committee b. 151081 of 2025 (Application for Direction)	subject / affected land detailed in ANNEXURE A-2 from the Tender No. JRMLC/HR/SNP_1, dated 25.05.2025. b. stay the Tender No. JRMLC/HR/SNP_1, dated 25.05.2025 to the extent of the auction / sale of the subject / affected land detailed in ANNEXURE A-2 from the Description of Properties (Annexure 1) of Tender No. JRMLC/HR/SNP_1, dated 25.05.2025.	(ii) Jai Krishan Estate Developers Private Limited (iii) Saral Builder Private Limited (iv) Jai Krishan Liquors Private Limited (v) R.M. Constructions Private Limited and (vi) Jai Krishan Infrastructure Private Limited AOR- Zeus Law
94.	a. 15162 of 2026 (Application for impleadment) b. 15164 of 2026 (Application for directions)	a. Direct the sub-registrar to and all revenue/municipal authorities to lift restrictions imposed on the Applicant's property in connection with PACL matters, and to permit registration, mutation and other lawful transactions in respect of the said property.	Applicant- Kala Manjunath AOR- Ms. Neema
95.	a. 16190 of 2026 (Application seeking impleadment)	a. Pass an order confirming that site no. 65, Woodsville Layout, M. Medahalli Village, Attibele Hobli, Anekal Taluk,	Applicant- Govardhana Kumar

	b. 16192 of 2026 (Application seeking directions)	Bangalore Urban District measuring 1200 square feet, purchased by the Applicant under Sale Deed dated 11.06.2021 is lawfully owned by the Applicant and is outside the purview of PACL liquidation proceedings. b. Direct the sub-registrar to and all revenue/municipal authorities to lift restrictions imposed on the Applicant's property in connection with PACL matters, and to permit registration, mutation and other lawful transactions in respect of the said property	AOR- Ms. Neema
96.	a. 2636 of 2019 (Application for Intervention) b. 2637 of 2019 (Application for direction) In Civil Appeal No. 13394 of 2015	a. Direct that the land/properties of the application may kindly be released in favour of the applicant and original documents pertaining to the said land/properties may kindly be returned to the applicant-objector and no third party right, title or interest be created in the same by declaring that the same belong to the applicant-objector and not to PACL or any of its Group companies: 1. Property at MR.No.29637-16	Applicant- Jasvir Kaur (Advocate on Record: Neha Rai)

		measuring 13 Kanal 15 marlas in Village Khasi Kalan, Tehsil & District Ludhiana had been purchased by Applicant vide registered sale deed dated 13.11.2006. Sale deed no.13368 registered with Sub Registrar Ludhiana. 2. Property at MR. No.29638-16 measuring 18 Kanal 5 marlas in Village Khasi Kalan Teh & District Ludhiana had been purchased by Applicant vide registered sale deed dated 13.11.2006 for valuable consideration. Sale Deed No.13369 registered with Sub Registrar Ludhiana.	
97.	a. 2632 of 2019 (Application for intervention) b. 2633 of 2019 (Application for direction) c. 263402 of 2025 (Application for bringing on record/ Substitution of the Legal Representatives)	a. Direct that the land/properties mentioned in the accompanying application for Intervention be released in favour of the applicants and original documents pertaining to the said land/properties be returned to the applicants and no third	Tara Singh (Since deceased, through his L.R.s)

	In Civil Appeal No. 13394 of 2015	party right, title or interest be created in the same by declaring that the same belong to the applicants and not to PACL or any of its Group companies	(Advocate on Record: Neha Rai)
98.	a. Transferred case (Civil) no. 29/2025	a. Quash the Order at Annexure T dated 23.10.2018 b. Direct Respondent Nos 2. and 3 not to continue any proceedings in relation to the schedule property	Applicant- Vijaykumar D. Bandi AOR- Bhavana Duhoon
99.	a. 24560 of 2026 b. 24561 of 2026	Impleadment Directions	Patil Construction And Infrastructure Limited Kaushik Laik, AOR
100.	a. 47346 of 2020	Application for directions	Smt. Sarasama Rashi Bansal, AOR
101.	a. 137267 of 2025	a) Reject the recommendation dated 20.10.2023 issued by the Lrd. Committee constituted of Mr. R.S.Virk (Retd) District Judge And b) Raise the attachment on the subject property belonging to the Applicant herein	Applicant- Viswa Company & Sons AOR- Shalini Kaul
102.	a. 137831 of 2025	a) Reject the recommendation dated 20.10.2023 issued by the	Applicant- The Durga Enterprises

		Lrd. Committee constituted of Mr. R.S.Virk (Retd) District Judge And b) Raise the attachment on the subject property belonging to the Applicant herein	AOR- Shalini Kaul
103.	a. 137552 of 2025	a) Reject the recommendation dated 20.10.2023 issued by the Lrd. Committee constituted of Mr. R.S.Virk (Retd) District Judge b) Raise the attachment on the subject property belonging to the Applicant herein	Applicant- The Durga Enterprises AOR- Shalini Kaul
104.	a. 138746 of 2025	a) Reject the recommendation dated 20.10.2023 issued by the Lrd. Committee constituted of Mr. R.S.Virk (Retd) District Judge b) Raise the attachment on the subject property belonging to the Applicant herein	Applicant- S K P Murugaen AOR- Shalini Kaul
105.	a. 37398 of 2026 b. 37451 of 2026	Direct the Respondent not to issue a sale certificate in favour of successful bidder in respect to the said property till the final disposal of the present application. Direct the Respondent to keep in abeyance the auction	Applicant- S P Associates AOR- Shikha Sarin

		result dated 02.02.2026 in respect of the said property till the final disposal of the present application. Direct the Respondent not to take coercive or auction related steps in order to enforce the auction result dated 02.02.2026 in favour of successful bidder in respect of the said property till final disposal of the Application. Direct the Respondent not to create any third party interest in respect of the said property till final disposal of the Application.	
106.	a. I.A. 42490/2020 b. I.A. 195554/2024	I.A. filed against the order dated 23.12.2019 as passed in MR No. 20198/206	Sant Nirankari Mangal (Regd) Anis Ahmed Khan, AOR Puneet Singh Bindra, AOR

ITEM NO.302

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

76

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

IN RE: CATEGORY 'D' APPLICATIONS [MR. RANJIT KUMAR AND MR. SHADAN FARASAT SENIOR COUNSEL AND MS. NUPUR KUMAR ARE ACs]

- IA No. 263572/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 303950/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 263558/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322184/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322425/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 119393/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 303886/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 110536/2026 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322181/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322193/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 302375/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322190/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 323808/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 304002/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 322187/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 323637/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 111521/2025 - CLARIFICATION/DIRECTION
- IA No. 80721/2025 - CLARIFICATION/DIRECTION
- IA No. 153934/2025 - CLARIFICATION/DIRECTION
- IA No. 302376/2025 - DISPENSING WITH AUTHENTIC TRANSLATION
- IA No. 138842/2025 - INTERVENTION APPLICATION
- IA No. 303932/2025 - INTERVENTION APPLICATION
- IA No. 262825/2025 - INTERVENTION APPLICATION
- IA No. 303835/2025 - INTERVENTION APPLICATION
- IA No. 150822/2023 - INTERVENTION APPLICATION
- IA No. 16249/2026 - INTERVENTION APPLICATION
- IA No. 210793/2025 - INTERVENTION APPLICATION
- IA No. 316796/2025 - INTERVENTION APPLICATION
- IA No. 302374/2025 - INTERVENTION APPLICATION
- IA No. 149919/2025 - INTERVENTION/IMPLEADMENT
- IA No. 322186/2025 - INTERVENTION/IMPLEADMENT
- IA No. 323636/2025 - INTERVENTION/IMPLEADMENT
- IA No. 110573/2026 - INTERVENTION/IMPLEADMENT
- IA No. 263014/2025 - INTERVENTION/IMPLEADMENT

IA No. 322183/2025 - INTERVENTION/IMPLEADMENT
 IA No. 322421/2025 - INTERVENTION/IMPLEADMENT
 IA No. 119392/2025 - INTERVENTION/IMPLEADMENT
 IA No. 322180/2025 - INTERVENTION/IMPLEADMENT
 IA No. 322192/2025 - INTERVENTION/IMPLEADMENT
 IA No. 114959/2025 - INTERVENTION/IMPLEADMENT
 IA No. 105676/2019 - INTERVENTION/IMPLEADMENT
 IA No. 114869/2025 - INTERVENTION/IMPLEADMENT
 IA No. 322189/2025 - INTERVENTION/IMPLEADMENT
 IA No. 323807/2025 - INTERVENTION/IMPLEADMENT
 IA No. 122465/2026 - INTERVENTION/IMPLEADMENT
 IA No. 113578/2025 - INTERVENTION/IMPLEADMENT
 IA No. 287205/2025 - INTERVENTION/IMPLEADMENT
 IA No. 303994/2025 - INTERVENTION/IMPLEADMENT
 IA No. 83060/2024 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 204026/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
 IA No. 122457/2026 - RECALLING THE COURTS ORDER
 IA No. 113049/2026 - STAY APPLICATION
 IA No. 16264/2026 - STAY APPLICATION
 IA No. 210794/2025 - STAY APPLICATION

WITH

C.A. No. 13394/2015 (XVII)
 IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 149875/2024 - CLARIFICATION/DIRECTION
 IA No. 24482/2018 - INTERVENTION APPLICATION
 IA No. 114957/2025 - INTERVENTION/IMPLEADMENT
 IA No. 24487/2018 - STAY APPLICATION

Date : 14-05-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

Amicus Curiae Mr. Ranjit Kumar, Sr. Adv.
 Mr. Shadan Farasat, Sr. Adv.
 Assisted by :-
 Ms. Nupur Kumar, AOR
 Mr. Arkaprava Dass, Adv.

For Appellant(s) : Mr. Anup Kumar, AOR
 Mrs. Neha Jaiswal, Adv.
 Ms. Pragya Choudhary, Adv.
 Ms. Achint Priya, Adv.
 Mr. Shivam Kumar, Adv.
 Ms. Arshi, Adv.
 Mr. Aviral Joshi, Adv.
 Mr. Abhisek Kumar, Adv.

Mr. Ayush Sharma, AOR

For Respondent(s) : Mr. Siddharth Bhatnagar, Sr. Adv.

Mr. Aditya Sidhra, Adv.
Mr. Arpit Rai, Adv.
Mr. Prabhsharan Singh Mohi, Adv.
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UPON hearing the counsel the Court made the following
O R D E R

In continuation of our order dated 16.04.2026 extending the time for submitting the valuation report of the property, we further extend the time for eight weeks to do the needful.

I.A.Nos. 322183/2025, 322184/2025, 322192/2025, 322193/2025, 323636/2025, 323637/2025, 322189/2025, 322190/2025, 322421/2025, 322425/2025, 323807/2025, 323808/2025, 322186/2025, 322187/2025, 322180/2025, 322181/2025, 143598/2026, 139286/2026, 139287/2026

These applications are made for confirmation of the Reports submitted by Sh. R.S.Virk Committee. We direct SEBI to file a short report after verification of the contents of these interlocutory applications. The affidavit shall be filed after obtaining necessary information from Justice (Retd.) R.M.Lodha Committee.

I.A. Nos. 88530, 88528 of 2026 and 148033 of 2026 [Item No. 32 of Cause List]

List these applications on the next date of hearing i.e. on 06.08.2026 at 02.00 PM.

As mentioned by Mr. P. S. Patwalia and Mr. V. Giri, learned senior counsel(s), I.A. No. 80721/2025, 111521/2025 [Item No. 2 of Cause List] and I.A.Nos. 114869/2025 [Item No. 5 of Cause List]

shall be listed along with Punjab Matters on the next date of hearing i.e. on 06.08.2026 at 02.00 PM.

CATEGORY 'B' APPLICATIONS BEFORE RECOVERY OFFICERS

I.A.No. 147198 of 2026

As regards Category 'B', in continuation of our order dated 19.02.2026, I.A.No. 147198 of 2026 has been filed on behalf of SEBI seeking extension of time by three months from 31.05.2026. Having considered the explanation given in the interlocutory application, we are inclined to allow the same.

It is also necessary to record the progress made in the meanwhile.

"7.4 In compliance with the directions contained in the order dated 19.02.2026 passed by this Hon'ble Court, interlocutory applications falling within Category 'B' i.e. matters relating to appeals filed against the orders passed by Mr. R.S. Virk, are being examined and adjudicated by the Recovery Officers appointed under Section 28A of the SEBI Act, 1992. The said Recovery Officers exercise powers analogous to those vested in a Recovery Officer under Section 220 read with the Second Schedule to the Income-tax Act, 1961.

7.5 The panel of Recovery Officers has also been empowered to seek assistance from SEBI and other authorities for the purpose of adjudication. The applications are being considered in accordance with Section 28A of the SEBI Act read with the Second Schedule to the Income-tax Act, 1961, within the timelines stipulated by this Hon'ble

Court. The status of hearing of IA's before the Panel of Recovery Officers is as follows:

Status of hearing before Panel of Recovery Officers in 106 Ias referred by Hon'ble Supreme Court										
As on 05.05.2026										
Total Number of IAs referred by Hon'ble Supreme Court	Total number of IAs heard up to 05.05.2026	Hearing Status								
		Hearing conducted Additional documents are to be provided by Objector	Adjournment			Hearing to be held	Order being prepared	Order prepared & Circulated in Panel	IAs having 5-30 objectors	Order passed
			Adjournment-Medical reasons	Objector not reachable	Objector not appeared/Frequent Adjournment					
106	81	48	4	1	5	19	28	1	6	2

In view of above, the time for completion of hearing and passing of orders is extended by three months from 31.05.2026. The application is allowed.

I.A.No. 122465/2026, 122457/2026 & I.A.No. 153399/2026, Regarding I.A.No. 249501/2025 [Serial No. 86 of our order dated 19.02.2026]

There shall be a direction to SEBI as well as to the Recovery Officer not to proceed on the subject of these applications till further orders. The learned Amici will also examine these application and assist the Court on the next date of hearing.

The Registry is directed to issue notice to the applicant - Prateek Kumar at his address, which is given below :

"Row House No. 159, Cloud 9 Society, NIBM Road, Mohamadwadi, Pune, Maharashtra 411048, and also through his Power of Attorney holder at his address (i) A/201, New Narmada Tower CHS Ltd., Sai Baba Nagar, St. Thomas Church Road, Mira Road - East, Thane - 401107; and (ii) 2nd Floor, Divya Dhrishti, Plot No.1, Swastik CHS Ltd., Gulmohar

Scheme, Vile Parle (West), Mumbai, Maharashtra
400056."

I.A.Nos. 138842/2025, 153934/2025 [Item No. 2 of Amici Note]

The learned Amici shall examine these applications and assist the Court on the next date of hearing.

I.A.Nos. 135384/2026 [Item No. 3 of Amici Note]

This application for restoration is allowed. Consequently, I.A.No. 107494/2019 is restored to its original number. The learned Amici shall examine this application and assist the court on the next date of hearing.

List the matter on 06.08.2026 at 02.00 PM.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR